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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P. (COMM) 355/2021

IRCON SOMA TOLLWAY PRIVATE LIMITED Petitioner
Through: Mr. Sameer Parekh, Mr. Abhishek
Thakral, Mr. Jayant Bajaj,
Advocates.

versus

NATIONAL HIGHWAYS AUTHORITY
OF INDIA

..... Respondent
Through: Ms. Astha Dhawan, Advocate.

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

% **16.04.2024**

I.A. 8633/2024 (for withdrawal of O.M.P. (COMM) 355/2021)

1. By way of this application, learned counsel for the petitioner seeks permission to withdraw O.M.P. (COMM) 355/2021 in view of the fact that the parties have settled their disputes under the *Vivad Se Vishwas – II* scheme.
2. Learned counsel for the respondent confirms this position.
3. The application is allowed, and O.M.P. (COMM) 355/2021 stands disposed of as withdrawn.

PRATEEK JALAN, J

APRIL 16, 2024

“Bhupi”/